## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of the Meeting NC-V held on 27.12.2007

The Meeting No. 38/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 27.12.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No.	designation	·
1.	Sh. B.B.Bharti, Director.	R.O, TC, Noida
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Assistant Director	DC (MSME)
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

## (TEXTILES AND LEATHER ITEMS)

At the outset, the Minutes of NC Meeting No.36/AM08 held on 13.12.2007 and NC Meeting No.37/AM08 held on 20.12.2007 were ratified by the Committee. Thereafter the Agenda for individual cases for Meeting No. 38/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 38/84-ALC3/2007 **MEETING DATE** : 27.12.2007

1	Case No.:371/24/84-	Party Name: ADITYA	Meet No/Date:38/84-	Status: Approved
	ALC3/2007	BIRLA NUVO LIMITED.,	ALC3/2007	
			27.12.2007	

	HQ File : 01/84/050/00066/AM08/	RLA File : 02/24/040/0005	7/AM08/	Lic.No/Date:0210 28.05.2007	0101115	
ĺ	Export Product	Export Qty.	Impo	rt Product	lm	port Qty.
Ī	Scoured Wool	200000 Kgs	Greasy	Wool, on net	200	0000 Kgs
- 1	Below 32.00		clean v	veight basis		
l	Micron					

**Decision:** The Committee considered the case as per the agenda and decided that the Bill of Entry for this licence may be called and gross weight mentioned on Bill of Entry be totaled up to be imposed on import quantity. Wastage % of clean weight as certified by the International Agency be imposed and the total be taken into account for the quantity mentioned in the export product. Both gross weight and net weight of greasy wool be imposed on licence. Accordingly, the case may be ratified on repeat basis.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They shall be also advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year.

	Case No.:372/24/84- ALC3/2007	NUVO LIMITED.,	Meet No/Date:38/84- ALC3/2007 27.12.2007	Status: Deferred
2	HQ File : 01/84/050/00067/AM08/		Lic.No/Date:0210101119 28.05.2007	Defer Date: 24.01.2008

The Committee considered the case as per agenda and recalled that earlier some similar case of the firm has been cleared by NC. In view of this Committee decided to link earlier such case and defer the case for re-listing on 24.01.2008.

Case No.:1/34/84-ALC3/2007	DOUGLAS INDIA PV T.LTD.		Status: Rejected
F - (		Lic.No/Date:0310449663 07.11.2007	

The Committee considered the case as per agenda and observed that nobody appeared for Personal hearing granted them by NC to explain the case. However, Committee was informed about firm's request for seeking extension of time for P.H, Committee did not grant extension and decided to reject the case.

RLA may take suitable consequential action accordingly.

4	Case No.:1/38/84-ALC3/2007		Status: Rejected
	HQ File : 01/84/050/00216/AM08/	Lic.No/Date:0510212237 19.11.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given CAD/CAM/Laymarker/Measurement/Calculation sheet, in absence of which it is not possible to compute the requirement of inputs in this case. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:2/38/84-ALC3/2007	OVERSEAS LTD		Status: Approved
	T	Lic.No/Date:0710054573 21.11.2007	

Decision: The Committee considered the case as per agenda and observed that description of export product 'Men's half Sleeve Shirts' is covered under SION at S.No. J-175 and for which import item at S.No. 1 i.e relevant fabric may be allowed as inputs. The Committee perused **Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007**, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (a) The relevant fabric of import items at S.No.1 may be allowed @ 2.15 Sq mtrs./Pc. (As per SION at S.No. J-175)
- (b) The additional inputs (not specified in SION) i.e import items at S.No.2 and 3 (for which firm have not given Drawing/Desing justifying the requirement of inputs) may not be allowed.

The GSM should match in both import & export.

Case No.:3/38/84-ALC3/2007	OVERSEAS LTD		Status: Approved
L - C		Lic.No/Date:0710054574 21.11.2007	

Decision: The Committee considered the case as per agenda and observed that description of export product 'Men's Full Sleeve Shirts' is covered under SION at S.No. J-272 and for which import item at S.No. 1 i.e relevant fabric may be allowed @ 2.90 Sq mtrs./Pc as inputs whereas firm have applied the same for @ 2.308 Sq mtrs./Pc. The Committee perused **Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007**, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (a) The relevant fabric of import items at S.No.1 may be allowed @ 2.308 Sq mtrs./Pc. (As applied for)
- (b) The additional inputs (not specified in SION) i.e import items at S.No.2 (for which firm have not given Drawing/Desing justifying the requirement of inputs) may not be allowed.
- (c) The additional inputs (not specified in SION) i.e import items at S.No.3 may be allowed on net to net basis with accountability clause.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

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Case No.:4/38/84- ALC3/2007	COATS PRIVATE		Status: Approved
HQ File : 01/84/050/00219/AM08/		Lic.No/Date:3510022269 21.11.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 1% wastage on import item as detailed below: -

7	Export Product	Export	Import Item	Qty. allowed
		Qty.		-
	CF Polyester Thread	20000	Polyester	20200 Kgs.
	made out of Polyester	Kgs.	Multifilament Yarn	
	Multifilament Yarn	_		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They shall be also advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year.

Case No.:5/38/84-ALC3/2007	ELECTROTEX PRIVATE		Status: Approved
- C		Lic.No/Date:0710054638 23.11.2007	

Decision: The Committee considered the case as per agenda and observed that description of export product 'Men's ¾ Pants' is covered under SION at S.No. J-275. The Committee perused Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No. J-275 by allowing the import item @ 2.056 Sq mtrs./Pc

The GSM should match in both import & export.

Case No.:6/38/84-ALC3/2007	Party Name:MADURA GARMENTS EXPORTS LIMITED	Meet No/Date:38/84- ALC3/2007 27.12.2007	Status: Approved
HQ File: 01/84/050/00221/AM08/	RLA File : 07/24/040/00583/AM08/	Lic.No/Date:0710054650 23.11.2007	

Decision: The Committee considered the case as per agenda and observed that description of export product 'Gents half Sleeve Shirts' is covered under SION at S.No. J-175 and for which relevant fabric may be allowed as inputs @ 2.15 Sq mtrs./Pc. The Committee perused Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (a) The import item at S.No.1 may be allowed @ 1.95 Sq mtrs./Pc.
- (b) The import item at S.No.2 may be allowed @ 0.20 Sq mtrs./Pc.
- (c) The total Qty. allowed for import item 1 and 2 above is resulting 2.15 Sq mtrs./Pc (As per SION at S.No. J-175).
- (d) The import item at S.No.3 may be allowed on net to net basis with accountability clause.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

	Case No.:7/38/84- ALC3/2007	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:38/84- ALC3/2007 27.12.2007	Status: Deferred
10	HQ File : 01/84/050/00222/AM08/		Lic.No/Date:0210106465 27.11.2007	Defer Date:24.01.2008

Decision: The Committee considered the case as per agenda and decided to link similar case of the firm wherein ad-hoc norms have been fixed by NC and defer the case for re-listing on 24.01.2008.

Case No.:8/38/84- ALC3/2007	Party Name:SAS INTERNATIONAL,	Meet No/Date:38/84- ALC3/2007 27.12.2007	Status: Approved
HQ File: 01/84/050/00223/AM08/		Lic.No/Date:0410092397 29.11.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on import item as detailed below: -

Expor	t Produc	t		Export	Import Item	Qty. allowed
				Qty.		
50%	Wool	/50%	Silk	1500	50% Wool /50% Silk	1575 Kgs.
Blend	ed /Scar	ves/Muff	lers	Kgs.	Blended Yarn	

The description of export item may be amended to read as "50% Wool/50% Silk Blended/Scarves/Mufflers". The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/38/84-ALC3/2007	Party Name: UNIWORTH TEXTILES LIMITED,	Meet No/Date:38/84- ALC3/2007 27.12.2007	Status: Rejected
F- X	RLA File : 02/24/040/00234/AM08/	Lic.No/Date:0210106663 30.11.2007	

Decision: The Committee considered the case as per agenda and observed that firm have not asked items of import as per composition given in the export product i.e 70% Silk and 30% Wool. In other words, firm have asked 5000 Kgs of Silk whereas the same is 2527.25 Kgs as per 70% composition and similarly, only 429 Kgs of Wool has been asked whereas the same is 1083.10 Kgs as per 30% composition given in export product. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:10/38/84- ALC3/2007	Party Name:MODEL TANNERS(INDIA) PVT.LTD	Meet No/Date:38/84- ALC3/2007 27.12.2007	Status: Deferred
11	HQ File : 01/84/050/00225/AM08/	RLA File : 06/24/040/00026/AM08/	Lic.No/Date:0610012594 04.12.2007	Defer Date:24.01.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. Hence, it was decided to defer the case for re-listing on 24.01.2008.

	Case No.:11/38/84-ALC3/2007	Party Name:MODEL TANNERS(INDIA) PVT.LTD		Status: Deferred
14	HQ File : 01/84/050/00226/AM08/	RLA File : 06/24/040/00027/AM08/	Lic.No/Date:0610012595 04.12.2007	Defer Date: 24.01.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. Hence, it was decided to defer the case for re-listing on 24.01.2008.

Case No.:12/38/84- ALC3/2007	APPARELS PRIVATE		Status: Approved
HQ File : 01/84/050/00227/AM08/	[ · · · · · · · · · · · · ·	Lic.No/Date:3210036820 06.12.2007	

Decision: The Committee considered the case as per agenda and observed that description of export product in this case covered under SION at S.No. J-293 and for which relevant fabric may be allowed as inputs @ 0.70 Sq mtrs./Pc. In view of this, Committee, in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION at S.No.J-293 by allowing import items at S.No. 1, 2 & 3 @ .70 Sq mtr./Pc in totality. In other words, the separate quantities allowed for these three import items shall not exceed the total Qty. allowed @ .70 Sq mtr./Pc. The import item at S. No. 4 may be allowed @ 0.56 Sq mtrs./Pc.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

	INTERNATIONAL		Status: Rejected
F- X		Lic.No/Date:0610012617 06.12.2007	

Decision: The Committee considered the case as per agenda and observed that GSM variation in this case is very wide i.e 100-450 and cannot be permitted. Therefore, Committee decided to reject this case.

RLA may take suitable consequential action accordingly.

ALC3/2007	DYECOT LTD.	ALC3/2007 27.12.2007	Rejected
HQ File : 01/84/050/00228/AM08/	RLA File : 08/24/040/00207/AM08/	Lic.No/Date:0810068873 07.12.2007	

Decision: The Committee considered the case as per agenda and observed that export product in this case is Cotton dyed fabrics with Lycra, GSM –127, whereas import items are without Lycra. It was also observed that technically it is not possible to add Lycra after processing import items at S.No. 2, 3 & 4 i.e Chemicals and Dyes. Further, GSM of export and import items does not match Therefore, Committee decided to reject this case.

RLA may take suitable consequential action accordingly.

Case No.:15/38/84- ALC3/2007	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:38/84- ALC3/2007 27.12.2007	Status: Approved
HQ File : 01/84/050/00230/AM08/	RLA File : 35/24/040/00044/AM08/	Lic.No/Date:3510022446 10.12.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Polo-T-Shirt	10000 Pcs.	1) Raw Cotton	1) 5040 Kgs.
		2) Reactive Dyes	2) 51.54 Kgs
		3) Reflective Band of	3) Net to net with
		relevant width	accountability clause.

Case No.:16/38/84- ALC3/2007	Party Name:ROY INTERNATIONAL	Meet No/Date:38/84- ALC3/2007 27.12.2007	Status: Approved
HQ File: 01/84/050/00231/AM08/	RLA File : 10/81/040/00013/AM08/	Lic.No/Date:1010028181 18.12.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied for by the firm as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Polyester Yarn	24368 Kgs	Polyester	24611.68 Kgs.
(Dyed)		Yarn(Undyed)	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:17/3 ALC3/2007	E	Party Name:ADITYA BIRLA NUVO LIMITED.,	1	Meet No/Date:38/84- ALC3/2007 27.12.2007	Status: Approved
HQ File : 01/84/050/0022		RLA File : 02/24/040/00258/AM	108/	Lic.No/Date:0210107349 19.12.2007	
Export Prod	duct	Export Qty.	Im	port Product	Import Qty.
Scoured Below Micron	Wool 32.00	200000 Kgs		easy Wool, on net an weight basis	200000 Kgs

**Decision:** The Committee considered the case as per the agenda and decided that the Bill of Entry for this licence may be called and gross weight mentioned on Bill of Entry be totaled up to be imposed on import quantity. Wastage % of clean weight as certified by the International Agency be imposed and the total be taken into account for the quantity mentioned in the export product. Both gross weight and net weight of greasy wool be imposed on licence. Accordingly, the case may be ratified on repeat basis.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They shall be also advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year.

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Case No.815	M/s. Best Sellers Apparels (P) Ltd		
NC 38/08 dt. 27.12.2007	F.No. 01/84/162/938/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No			
0710053350 dt. 14.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given information/documents called for by DC(MSME) vide their letter dated 30.11.2007. Hence, it was decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.816	M/s. Chelsea Mills		
NC 38/08 dt. 27.12.2007	F.No. 01/84/162/758/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No.			
0510207949 dt. 22.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance licence issued in this case taking into consideration the **Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007** as detailed below:-

Export Product	Export Qty.	Import Item	Qty. allowed
99% Cotton 1% Spandex Stretch Denim women's Jeans	13032 Pcs.	99% Cotton 1% Spandex Stretch Denim GSM: 375 +/- 10% variation. 65% Polyester 35% Cotton dyed fabric lining GSM: 105 +/- 10% variation.	1.925 Sq. Mtrs/Pc (As per SION at S.No.J-190) 4691.520 Sq. Mtrs.
		Snap Fastners of relevant size) Rivets	1 Set (Net to net with accountability clause) 6 Sets (Net to net
		Rivers	with accountability clause)
		Zip Fastners of relevant size	1 Set (Net to net with accountability clause)
		Polyester Thread of relevant length	300 gms./Pc of export product
		Pumice Stone	300 gms./kg. of export product
84% Cotton 15% Polyester 1% Spandex women's Denim Blazer	3495 Pcs	84% Cotton 15% Polyester 1% Spandex Denim Fabric, GSM-320+/-10%	2.20 Sq. Mtrs/Pc (As per SION at S.No. J-196)
		100% Cotton yarn dyed Yarn Stripe GSM: 134 +/- 10% variation.	4691.520 Sq. Mtrs.
		Fusible Interlining	1572.750 Sq mtrs
		Snap Fastners of relevant size	9 Sets (Net to net with accountability clause)
		Pumice Stone	300 gms./kg. of export product
		Polyester Thread of relevant length	300 gms./Pc of export product

The GSM of import and export shall match.

Case No.817	M/s. Indus Fila Ltd		
NC 38/08 dt. 27.12.2007	F.No. 01/84/162/819/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No.			
0710053595 dt. 28.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not submitted adequate/detailed reply to DC (MSME) letter dated 30.11.2007 to compute the requirement of inputs. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No: 818	Party Name:HUNTER DOUGLAS INDIA PV T.LTD.		Status: Withdrawn
HQ File: 01/84/050/00202/AM08/	RLA File : 03/94/040/00808/AM08/	Lic.No/Date:0310449663 07.11.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in this meeting as online case No. 3 and rejected.

Case No.819	M/s. Condor Footwear (I) Ltd.	
NC 38/08 dt. 27.12.2007	F.No. 01/84/162/596/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No.		
5210002950dt. 19.02.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. Hence, it was decided to defer the case for re-listing on 24.01.2008.

Case No.820	M/s.Estocorp (India) Pvt. Ltd		
NC 38/08 dt. 27.12.2007	F.No. 01/84/162/936/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No.			
0510208404 dt. 31.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/107/07-08/Hosy. dated 20.12.2007 as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty allowed
1.	Queen Quilted Sham	1084 Pcs	100% Polyester Jacquard Fabric, GSM 160+/-10%	1700 Kgs.
2.	King Quilted Sham	852 Pcs	100% Polyester Fabric, Poly Velvet, GSM 180+/- 10%	955 Kgs.
3.	Queen quilted Coverlet	838 Pcs	Polyester/ Rayon Taffeta Fabric, GSM 125+/-10%	77 Kgs.
4	King quilted Coverlet	736 Pcs		

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.821	M/s.Estocorp (India) Pvt. Ltd		
NC 38/08 dt. 27.12.2007	F.No. 01/84/162/939/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No.			
0510211183 dt. 26.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/106/07-08/Hosy. dated 19.12.2007 as detailed below: -

S.	Export item	Import item	Qty allowed
No			
1	Chandana Quilt	100% Polyester Satin Fabric, GSM 80+/-	18910 Sq. Mtrs.
	cover	10%	_
		100% Polyester Taffeta Fabric, GSM 55+/-	5285 Sq. Mtrs
		10%	_
		48% Nylon & 52% Polyester, GSM 150+/-	15105 sq. Mtrs.
		10%	-

The GSM should match in both import & export.

Case No.822	M/s.Estocorp (India) Pvt. Ltd			
NC 38/08 dt. 27.12.2007	NC 38/08 dt. 27.12.2007 F.No. 01/84/162/937/AM-08/DES-V			
Ratification of input output norms against Advance Authorisation No.				
0510208405 dt. 31.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.

37(5)/105/07-08/Hosy. dated 19.12.2007 as detailed below: -

S.No	Export item	Import item	Qty allowed
1.	Textile made ups- Hemstitched Table Cloth made of 55% Linen & 45% Cotton Fabric – Size 70" X 108"		2060 pcs.
2.	Textile made ups- Hemstitched Table Cloth made of 55% Linen & 45% Cotton Fabric – Size 70" X 90"	Hem stitched Fabric Panels made of 55% Linen & 45% Cotton Fabric – Size 76" X 96"	2060 pcs.
3.	Textile made ups- Hemstitched Runner made of 35% Linen & 65% Cotton Fabric – Size 16" X 72"	Panels made of 35%	1058 pcs.
4.	Textile made ups- Hemstitched Placemat made of 55% Linen & 45% Cotton Fabric – Size 13" X 20"		4815 pcs.
5.	Textile made ups- Hemstitched Napkin made of 55% Linen & 45% Cotton Fabric – Size 22" X 22"	Panels made of 55%	4815 pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.823	M/s.Estocorp (India) Pvt. Ltd			
NC 38/08 dt. 27.12.2007 F.No. 01/84/162/942/AM-08/DES-V				
Ratification of input output norms against Advance Authorisation No.				
0510210002 dt. 04.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/104/07-08/Hosy. dated 19.12.2007 as detailed below: -

S.	Export item	Import item	Qty allowed
No	1	•	
1.	Textile made ups-	Hem stitched Fabric Panels	2060 pcs.
	Hemstitched Table Cloth	made of 35% Linen & 65%	
		Cotton Fabric – Size 76" X	
	Cotton Fabric – Size 70" X	114"	
	108"		
2.	_	Hem stitched Fabric Panels	2060 pcs.
		made of 35% Linen & 65%	
		Cotton Fabric – Size 76" X	
	Cotton Fabric – Size 70" X	96"	
	90"		
3.	Textile made ups-		1058 pcs.
		made of 35% Linen & 65%	
		Cotton Fabric – Size 22" X	
	Fabric – Size 16" X 72"	78"	
4.	Textile made ups-		4815 pcs.
	Hemstitched Placemat made		
	of 35% Linen & 65% Cotton		
	Fabric – Size 13" X 20"	78"	
5.	Textile made ups-		4815 pcs.
	l <del>-</del>	made of 35% Linen & 65%	
	35% Linen & 65% Cotton	Cotton Fabric – Size 28" X	
	Fabric – Size 22" X 22"	28"	

The GSM should match in both import & export.

Case No.824	M/s.Leela Scottish Lace Pvt. Ltd		
NC 34/08 dt.29.11.2007	F.NO.1/84/50/177/AM00 -DES-V		
Redemption of Advance License No.0310008345 dt.07.09.1999 under Para 7.5			
of HBP (now Para 4.7)			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME)/TC, Mumbai. Hence, it was decided to defer the case for re-listing on 10.01.2008

Case No.825 M/s. V & S International P. Ltd., Gurgaon.				
NC 38/08 dt. 27.12.2007	F.No. 01/84/162/1040/AM-08/DES-V			
Ratification of input output norms against Advance Authorisation No.0510211758				
dated 7.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given segregated Qty. of import item for the requirement of each export product, in absence of which it is not possible to compute the reuirement of each export products. Hence, Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.826 M/s. Vansathali Textile Industries Ltd., Distt. Alwar.				
NC 38/08 dt. 27.12.2007	F.No. 01/84/162/1038/AM-08/DES-V			
Ratification of input output norms against Advance Authorisation No.0510212555				
dated 26.11.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to TC, Mumbai for their examination and comments. The case stands deferred for re-listing on 24.01.2008.

Case No.827	M/s. Shahi Exports Pvt. Ltd., New Delhi		
NC 38/08 dt. 27.12.2007	F.No. 01/84/162/1041/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No.0510212618			
dated 27 11 2007 – under Para 4 7 of HRP (Vol I) 2004-2009			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the application firm have not indicated specific use of import item 1, 2 & 3 for the export product. Hence, Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.828	M/s. Sky Industries Ltd., Thane.		
NC 38/08 dt. 27.12.2007	F.No. 01/84/162/1048/AM-08/DES-V		
Ratification of input output	ut norms against Advance Authorisation No.0310452538		
dated 4.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

The Committee considered the case as per agenda and recalled that earlier some similar case of the firm has been cleared by NC. In view of this Committee decided to link earlier such case and defer the case for re-listing on 24.01.2008.

Case No.829 M/s. Universal Weavers Pvt. Ltd., Faridabad.			
NC 38/08 dt. 27.12.2007	F.No. 01/84/162/1039/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No.0510189141			
dated 23.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case with 5% wastage on import item as detailed below: -

Export Product	Export Qty.	Import Item	Qty allowed	
Ballistic Grade Aramid Fabrics for B	30000 Sq.	Kevlar Yarn 1000 D K	5985 Kgs.	
P Jackets 190 GSM, 1100 DTEX	Mtrs.	129.		
Tolerance +/- 3 PCT Waer Replient				
Treated.				

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.830	M/s. Gaurav International					
NC 38/08 dt. 27.12.2007	F.No. 01/84/50/22/AM-06/DES-V					
Ratification of input output norms against Advance Authorisation No.						
0510154703 dt. 31.03.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.						

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case for only change of size of the export product i.e Ladies Top.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.831	M/s. Gaurav International					
NC 38/08 dt. 27.12.2007	F.No. 01/84/50/21/AM-06/DES-V					
Ratification of input o	utput norms against Advance Authorisation No.					
0510154702 dt. 31.03.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.						

Decision: The Committee considered the case as per agenda and observed that this case has already been decided by NC on the basis of written comments of Technical authority i.e TC, Mumbai. The Committee did not find any scope of review in this case and decided to maintain status quo.

Firm may be informed accordingly.

Case No.832	M/s. R.B.R. Garments (P) Ltd., Tirupur.			
NC 38/08 dt. 27.12.2007	F.No. 01/84/162/745/AM-08/DES-V			
Ratification of input output norms against Advance Authorisation No. 3210036020				
dt. 21.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009				
RLA, Coimbatore. Ref. No.32/24/40/030/AM08.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME)/TC, Mumbai. Hence, it was decided to defer the case for re-listing on 24.01.2008

 $(a_{1},a_{2},a_{3},a_{4},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{5},a_{$